

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.19/2009

- Subject: Petition under Section 79 (i) (f) of the Electricity Act, 2003 against Damodar Valley Corporation for non supply of power allocated to the National Capital Territory of Delhi in accordance with the Power purchase agreement dated 24.8.2006 entered into between Damodar Valley Corporation and Delhi Transco Limited, and thereafter re-assigned to the three Discoms of Delhi vide Delhi Electricity Regulatory Commission's Order dated 31.3.2007.
- Date of Hearing: 15.6.2010
- Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member
- Petitioners: 1. BSES Rajdhani Power Limited, (BRPL) New Delhi
2. BSES Yamuna Power Limited, (BYPL) New Delhi
3. North Delhi Power Limited, (NDPL) Delhi
- Respondents: 1. Damodar Valley Corporation, Kolkata
2. Delhi Transco Limited, New Delhi
3. Ministry of Power, Govt. of India, New Delhi
- Parties present: 1. Shri Amit Kapur, Advocate, BRPL, BYPL and NDPL
2. Shri Apoorva Mishra, Advocate, BRPL, BYPL and NDPL
3. Shri Sanjay Srivastava, BRPL
4. Shri Pankaj Dhingra, BSES
5. Shri Haridas Maity, BYPL
6. Shri Bharat Sharma, NDPL
7. Shri Sumit Gupta, DTL
8. Shri J.R.Das, Advocate, DVC
9. Shri Swetaketu Mishra, Advocate, DVC
10. Shri P.S.Nayak, Advocate, DVC
11. Shri C.Karmarkar, DVC
12. Shri T.K.Das, DVC

The learned counsel for the petitioner submitted that it has filed individual statement of claims and had served copies of the same on the respondent DVC.

2. The learned counsel for the respondent, DVC submitted that it has received copies of the claim filed by the petitioners and prayed that some more time may be granted to file its reply, since the documents containing the claims were voluminous.

The learned counsel further submitted that the appeal (Civil Appeal No. 1898/2010) filed by the respondent, DVC against the judgment of the Appellate Tribunal dated 10.12.2009 has been admitted by the Hon'ble Supreme Court and was to be listed after completion of service. The learned counsel for the petitioners pointed out that the Hon'ble Supreme court had not granted stay of the operation of the judgment of the Appellate Tribunal.

3. The Commission accepted the prayer for time and directed the respondent, DVC to file its reply, with copy to the petitioners, latest by 28.7.2010. Rejoinder, if any by 6.8.2010.

4. Matter shall be re-notified for hearing on 12.8.2010.

Sd/-
(T.Rout)
Joint Chief (Law)